

उन में से कितने उम्मीदवार नियुक्त किए गए थे और किस अनुपात में ;

(ग) क्या इस बारे में सांविधानिक उपबंधों के अनुसार सामान्य तथा आरक्षित श्रेणियों के लिए निर्धारित अनुपात के अनुरूप उम्मीदवार नियुक्त नहीं किए गए थे ; और

(घ) पेनल में शेष उम्मीदवारों को कब तक नियुक्त किया जाएगा ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन): (क) और (ख) . जो हां । दिल्ली विद्युत प्रदाय संस्थान में निरीक्षकों (तकनीकी) के पद पर नियुक्तियां करने के लिए कए नाम सूची मई 1980 में तैयार की गई थी जिसमें सामान्य श्रेणी के 92 उम्मीदवारों के नाम तथा अनुसूचित जाति के 15 उम्मीदवारों के नाम थे । इस नाम सूची में से 26.2.1981 तक सामान्य श्रेणी के 31 उम्मीदवारों तथा अनुसूचित जाति के 15 उम्मीदवारों की नियुक्ति की गई है ।

(ग) अनुसूचित जाति तथा अनुसूचित जनजाति के उम्मीदवारों के लिए आरक्षित पदों के संबंध में पिछले बकाया को ध्यान में रखने के पश्चात्, उक्त नाम सूची से नियुक्तियां निर्धारित नियमों के अनुसार की गई थी ।

(घ) नामसूची, जोकि 25.5.1981 तक मान्य है, के अन्य उम्मीदवारों की नियुक्तियां जब भी रिक्त स्थान उपलब्ध होंगे, तब की जाएंगी ।

#### Retrenchment of Supervisors of Lok Tak Hydro-Electric Project

2018. SHRI O. CHINNASAMY: Will the Minister of ENERGY be pleased to state:

(a) whether the supervisors employ-

ed by the Central Electricity Authority and deputed to Lok Tak Hydro-Electric Project are facing retrenchment since the Central Electricity Authority is not in a position to absorb them while National Hydel Power Corporation authorities are not inclined to take them in suitable grades and to protect their seniority, pay and service conditions;

(b) whether these employees have services upto 10 years who have to become juniors to many other direct recruits even in case if those employees are absorbed in the Corporation;

(c) whether National Hydel Power Corporation has not accepted the guidelines recommended by the Energy Ministry in this regard;

(d) if so, the reasons for not accepting the recommendation of the Energy Ministry by the National Hydel Power Corporation authorities; and

(e) if not, the term applicable to Central Electricity Authority supervisors for absorption?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The supervisors of the Central Electricity Authority deputed at Lok Tak Hydroelectric Project are not facing any retrenchment. The National Hydroelectric Power Corporation (NHPC) has offered to absorb all of them. However, their advancement in the Corporation will depend upon their satisfying the eligibility criteria adopted for respective grades and on their being found suitable.

(b) Does not arise, as they would be given benefit of their past service.

(c) The objective of protecting the interest of these Supervisors has been kept in mind by the NHPC.

(d) Does not arise.

(e) Details are furnished in the Statement.

### Statement

*Terms and Conditions which will Govern the Absorption of Supervisors on Deputation from C.E.A.*

#### 1. Eligibility

All CEA Supervisors on deputation to NHPC.

#### 2. Post and Scale of Pay

The deputationists will be absorbed in the same post and scale of pay in which they are working at the time of absorption (officiating arrangements against short term vacancies, will not be considered). However, Supervisors in the scale of Rs. 425-700/425-800 who complete 5 years of their service as on 31-12-1980 will be considered for absorption in the scale of Rs. 550-900.

#### 3. Pay Fixation

a. Supervisors on deputation from Central Electricity Authority may opt, at the time of absorption, for the following methods of fixation of pay, whichever is more beneficial to them:—

i. If an employee is not in receipt of deputation (duty) allowance and his pay has already been fixed in the scale of the post in the Corporation in which he is absorbed he will continue to draw the same pay in the scale on absorption. In such cases there would be no re-fixation of pay involved.

ii. The pay will be fixed in the scale of pay of the post in the Corporation in which a deputationist is absorbed, at the stage equivalent to basic pay in the parent deptt. on the date of absorption plus 20 per cent deputation (duty) allowance, subject to a maximum of Rs. 250, or the next higher stage if there is no such stage in that scale.

b. All allowance in respect of deputationists from Central Electricity Authority on absorption, will be regularised at the rates sanctioned for employees of NHPC from time to time.

c. In no case, the pay fixed above will be allowed to exceed the maximum of the scale in which the deputationist is absorbed. No advance increment will be considered at the time of absorption for purpose of fixation of pay on absorption which will be regulated only in the manner set out above.

3.1. On absorption, pay in the Corporation will be admissible in addition to the pension earned for pre-absorption service by the concerned deputationist, provided he has three years left for his normal date of superannuation when he joined the Corporation on deputation provided further that:—

i. his parent organisation does not object to the Corporation providing this facility; and

ii. the deputationist gives an undertaking that in the event of his service in the Corporation terminating at his instance or at the instance of the Corporation within a period of two years from the date of his release from the present organisation and permanent absorption in the Corporation, approval of the Corporation would be obtained by him, before he takes up any private employment.

#### 4. Seniority

4.1. In case a deputationist is absorbed in the same grade in which he was originally appointed on deputation, his seniority in the grade shall count from the date of original appointment in that grade/equivalent grade, irrespective of whether it is in the Corporation or in the parent organisation.

4.2. In the case of absorption of deputationist already working in Lok Tak, Baira Sijul, Salal, Projects and erstwhile Control Board, the date of initial appointment in the grade/equivalent grade shall be effective irrespective of the date of transfer of these projects to the Corporation.

4.3. Those absorbed in an earlier batch will be treated senior to those absorbed in subsequent batches, for example:

The deputationists absorbed in the year 1980 will rank senior to the next batch of deputationists who may be absorbed in 1981 and later, irrespective of the length of service of a deputationist in a particular grade prior to absorption. In other words, if a Supervisor with two years service as Supervisor is absorbed in 1980, he will be senior to the Supervisor who may be having more than two years service as Supervisor, but is/are absorbed in 1981 and later.

#### 5. Provident Fund

The persons permanently absorbed in the Corporation shall be eligible for membership of the Contributory Provident Fund of the Corporation from the date their resignation from parent post takes effect and they are permanently absorbed in the Corporation.

The amount of subscription together with interest thereon, standing to their credit in the Provident Fund Account shall be transferred to their new (Con-

tributory) Provident Fund Account in the Corporation, provided the same is agreed to between the concerned deputationist and the Corporation .

#### 6. Leave

i. On permanent absorption of the deputationists, the Corporation will take over the liability in regard to leave on average pay (earned leave) standing to the credit of the optee at the time of leaving the parent organisation, which will transfer in lump-sum an amount equivalent of leave salary to the Corporation. In the event of a parent organisation not agreeing to bear the liability for such leave salary for any valid reasons, the Corporation will bear the liability.

ii. In case the liability is borne by the parent organisation the leave so transferred can be encashed to the extent of 100 per cent at the option of the employee, in accordance with the NHPC Rules. In the event of leave liability not being borne by the parent organisation, the leave credited by the Corporation, will not be admissible for encashment but will have to be actually availed of.

### BIO DATA/OPTION FOR ABSORPTION OF CEA SUPERVISORS ON DEPUTATION TO NHPC.

1. Name
2. Present Designation
3. (a) Present Pay and scale of Pay
  - (b) Present rate of Deputation (duty) allowance
4. Date of Birth
5. Qualifications, specialised training, if any
6. Parent Department
7. Date of joining the Project
8. Date of appointment to the present post

9. Experience in chronological order starting from the present assignment backwards, clearly indicating the period in each assignment :

Sl No.	Position Held	From	To	Organisation
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*Option for absorption*

10. I hereby opt for absorption in the permanent cadre of the National Hydroelectric Power Corporation Ltd. on the terms and conditions circulated by the Corporate Office for absorption of CEA Supervisors.

Signature \_\_\_\_\_

Designation \_\_\_\_\_

Date \_\_\_\_\_

**7. RETIREMENT BENEFITS**

The benefits/facilities in respect of pre-absorption service of the employee shall be as laid down in the relevant orders of the parent department.

Benefits accruing out of pre-absorption service will be settled directly between the concerned employee and his parent organisation and NHPC will bear no liability in this regard.

**8. RESIGNATION/RETIREMENT FROM PARENT POST**

For absorption, the deputationist concerned will have to resign or take retirement from the parent organisation and his absorption will be effective only from the date on which resignation/retirement becomes effective in the parent organisation.

9. On absorption, the employee concerned shall be governed by the Corporation's' rules, regulations, directives in force from time to time (including transfer from one project/office to the other under the Corporation).